

**Central Administrative Tribunal
Principal Bench**

OA-961/2014

New Delhi, this the 07th day of November, 2017

Hon'ble Mr. Uday Kumar Varma, Member (A)

Smt. Meena Devi
Widow of late Sh. Ram Singh Yadav Ty. Mazdoor,
Office of the OC1 Corps
OMC Mathura Cantt
Residence-Vill Harchandpur,
Post- Barauli Khurd,
Tehsil-Saifai, Distt-Etawah (UP). ... Applicant

(none present) Versus

1. The Union of India,
Through Secretary, Min. Of Defence,
North Block, DHQ PO, New Delhi-11.
2. The Master General of Ordnance Services
MGO Branch, Integrated HQ, MoD(Army),
New Delhi-110011.
3. The Tehsildar, Saifai,
District Etawah (UP).
4. The Officer Commanding,
1 Corps OMC, Mathura Cantt. ... Respondents

(through Dr. Shamshuddin Khan)

ORDER (ORAL)

None for the applicant.

2. On the last date of hearing, adjournment was sought by the proxy counsel for the applicant. On 21.08.2017, following order was recorded:

“This matter has been adjourned several times either on joint request or due to non availability of the learned counsel for applicant or his ill health.

List on 15.09.2017. It is made clear this matter shall be heard peremptorily on the next date of hearing.”

Even before that, several adjournments were sought on behalf of the applicant.

3. Keeping in mind this background and the absence of the applicant despite several calls, I am left with no option but to dismiss this application for non-prosecution.

**(Uday Kumar Varma
Member (A)**

/ns/